

ARREST OF MR. ANTOINE GIZENGA IN CONGO

421. SHRI BHUPESH GUPTA: Will the PRIME MINISTER be pleased to state:

(a) whether his attention has been drawn to the contentions of the Soviet Union and others to the effect that Mr. Antoine Gizenga was arrested with the connivance of the United Nations troops; and

(b) whether Government made any inquiries as to the actual part played by the Indian troops in the Congo in this connection?

THE PRIME MINISTER AND MINISTER OF EXTERNAL AFFAIRS (SHRI JAWAHARLAL NEHRU): (a) No, Sir.

(b) The facts, as reported by the U.N. are that they offered, to Mr. Gizenga, protection from arrest or detention and that Mr. Gizenga informed the U.N., both verbally, and in writing, that he did not want U.N. protection. In the circumstances, the question of an enquiry does not arise.

NOMINATION OF NON-OFFICIAL MEMBERS OF THE BOARD OF TRADE

422. SHRI BHUPESH GUPTA: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) the basis and principles on which the non-official members of the Board of Trade have been chosen;

(b) whether any non-official agency was consulted before selection of non-official members of the Board of Trade was made; and

(c) if so, which are those agencies and who exactly were consulted?

THE MINISTER OF INTERNATIONAL TRADE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI MANUBHAI SHAH): (a) to (c) The non-official members of the Board of Trade were so chosen as to represent trade, industry, economists and others, in accordance with sub-para (5) of para 2 of Ministry of Commerce and Industry's Resolution No. 4-EP (Coord)/62 dated the 11th May, 1962 a copy of which has been laid on the Table of the House.

U.N. EXPENSES ON OPERATIONS IN THE CONGO

423. SHRI BHUPESH GUPTA: Will the PRIME MINISTER be pleased to state:

(a) whether his attention has been drawn to the fact that it has been contended before the World Court that the expenditure incurred by the United Nations for operations in the Congo are not to be regarded as expenses under Article 17 of the U.N. Charter; and

(b) what is Government's reaction thereto?

THE PRIME MINISTER AND MINISTER OF EXTERNAL AFFAIRS (SHRI JAWAHARLAL NEHRU): (a) Yes, Sir. The United Nations General Assembly, during its Sixteenth Session, adopted a resolution by which it requested the Secretary-General to obtain the advisory opinion of the International Court of Justice whether the peace-keeping operations fall within the competence of Article 17(2) of the U.N. Charter. The matter is at present, before the International Court of Justice which is considering

the evidence submitted to it by various countries.

(b) The Government of India are of the view that irrespective of the interpretations of Article 17(2) of the U.N. Charter, all member States have collective responsibility for meeting the costs of these peace-keeping operations and should bear their fair share of it.

U.S. TROOPS IN THAILAND

424. { SHRI BHUPESH GUPTA:
SHRI NIREN GHOSH:

Will the PRIME MINISTER be pleased to state:

(a) whether his attention has been drawn to the landing of the United States troops in Thailand and the movement of the United States 7th Fleet into the Asian region;

(b) whether Government have received any report from Shri Avtar Singh, Chairman of the International Control Commission, in this connection; and

(c) whether Government have considered the implications of the movement of United States armed forces especially in view of the SEATO?

THE PRIME MINISTER AND MINISTER OF EXTERNAL AFFAIRS (SHRI JAWAHARLAL NEHRU): (a) The Government have seen reports regarding the landing of the United States troops and the movement in the Asian region of the United States 7th Fleet.

(b) No report has been received in this connection from Shri Avtar Singh, Chairman of the International Control Commission since the Commission in question is concerned solely with Laos and not with Thailand.

(c) The Government have taken note of the facts.

KASHMIR DEBATE IN SECURITY COUNCIL

425. SHRI BHUPESH GUPTA: Will the PRIME MINISTER be pleased to state:

(a) how May 17, 1962, originally came to be fixed for the resumption of the debate on Kashmir in the Security Council;

(b) whether in fixing this date there was any prior consultation with India; and

(c) what steps India took to prevent further discussion on Kashmir in the Security Council?

THE PRIME MINISTER AND MINISTER OF EXTERNAL AFFAIRS (SHRI JAWAHARLAL NEHRU): (a) and (b) The dates for meeting of the Security Council are fixed in consultation with the members of the Security Council and the parties concerned. When a majority of the Council members agree upon a certain date, the meeting is held after due notice to interested parties.

(c) Government of India did not and does not seek to prevent discussion in the Security Council. The Representative of India assured the Security Council on May 3, 1962: "We will come here every time you ask us, but in no condition shall we trade our sovereignty. On no condition shall we sell our heritage". Again on May 4, 1962, he said: "We have gone a long way, and we shall go a lot further; we shall not walk out of this Council at any time, even if the discussions do not lead anywhere".

HIGH POWER COMMITTEE ON FILMS

426. SHRI A. M. TARIQ: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether there is any proposal under Government's consideration to appoint a high power committee to advise Government in matters relating to censoring of films and better